

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 570/94.

Dt. of Decision : 23.5.94.

1. A. Satyanarayana
2. P. Sudhakar Verma
3. P.B.V. Prasad

.. Applicants.

Vs

1. Union of India rep. by its Secretary, Ministry of Personnel and Training, New Delhi.

2. Union Public Service Commission rep. by its Secretary, Dholpur House, New Delhi.

3. Union of India rep. by its Secretary, Ministry of Welfare, New Delhi.

.. Respondents.

Counsel for the Applicants : Mr. J. Sudheer

Counsel for the Respondents : Mr. V. Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN :: MEMBER (ADMN.)

..2

Interim Order

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Admit.

2. These applicants claim that they belong to OBC categories. While submitting their applications for Civil Services Examination, 1994, they stated that they were applying for the same eventhough they crossed 28 years of age under the impression that the paper report in the Deccan Chronicle (xerox copies of the relevant portion is filed as material paper at page 9 of the material papers) reads that the relaxation in regard to the age and the number of attempts are applicable to all OBCs as per the order of this Tribunal. By letters despatched in May, 94, the applicants were required to submit proof to the effect that they are the applicants in the OAs in the Tribunal or Writ Petitioners in the High Court wherein the interim order was passed in their favour.

3. It is the case of the applicants that they filed the applications within the time. Anyhow, the letters addressed to them do not indicate that they are rejected on the ground that they are not received in time. It cannot be stated that there is no force in the contention that the paper report in the Deccan Chronicle (xerox copy of relevant portion is at Material Papers page. No. 9) does not indicate that the interim order in regard to relaxation of age and number of attempts are applicable only in regard to the applicants alone.

4. Hence, it is just and proper to pass the following interim order :

R-2 (UPSC) is restrained until further orders from rejecting the applications of these applicants perse on the ground that they crossed the age of 28 years if they are

Sub G.

within the age of 33 years by the requisite date and/or that they availed maximum number of attempts.

4. The time for submission of reply by the applicants to the UPSC is extended till 1-6-1994. If the applicants are otherwise eligible, R-2 has to make arrangements for sending the Hall-tickets to the applicants for the Preliminary Examination of Civil Services Examination, 1994 that are going to be held. But their results on the basis of their performance in the Preliminary Examination should be withheld until further orders.

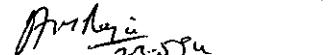


(R. Rangarajan)
Member (Admn)



(V. Neeladri Rao)
Vice Chairman

Dated : May 23, 94
Dictated in Open Court

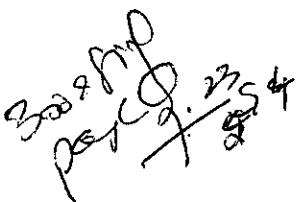


Deputy Registrar (J)CC

To

1. The Secretary, Union of India,
Ministry of Personnel and Training, New Delhi.
sk
2. The Secretary, U.P.S.C. Dholpur House, New Delhi.
3. The Secretary, Ministry of Welfare, Union of India, New Delhi.
4. One copy to Mr.J.Sudheer, Advocate, CAT Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One sparecopy.

pvm



23/5/94
P.V.M.

Uthappa
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 23-5-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

O.A.No.

in
570/94

T.A.No.

(w.p.)

Notice
Post to me
Post this of A definite
of 56P/Per
Costs

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

